

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.1487**  
TO BE ANSWERED ON 12.02.2026

**Environmental and forest clearances to projects**

1487. SHRI MADAN RATHORE:  
DR. PARMAR JASHVANTSINH SALAMSINH:  
SHRI SHAMBHU SHARAN PATEL:  
DR. ANIL SUKHDEORAO BONDE:  
SHRI NARHARI AMIN:  
SHRI ASHOKRAO SHANKARRAO CHAVAN:  
SHRI LAHAR SINGH SIROYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number and category of projects granted environmental and forest clearances during the last year, State-wise including Rajasthan;
- (b) the number of projects approved with conditional or stage-wise clearances, State-wise including Rajasthan;
- (c) whether post-clearance compliance monitoring flagged any violations;
- (d) if so, the details thereof, State-wise including Rajasthan;
- (e) the action taken against non-compliant project proponents; and
- (f) whether any steps have been adopted to balance expedited approvals with environmental safeguards; and
- (g) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

**(a) to (b)** The Government of India has issued the Environment Impact Assessment (EIA) Notification, 2006 under the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986. As per the provisions laid down in the EIA Notification, 2006, as amended, proposals seeking Environmental Clearance (EC) are appraised by the Expert Appraisal Committee (EAC) or State Level Expert Appraisal Committee (SEAC), considering all the environmental aspects of the project, including issues raised during the Public Consultation process. Based on the recommendations of the EAC/SEAC, the projects are further considered by the Ministry or State Environmental Impact Assessment Authority (SEIAA) for approval or rejection of Environmental Clearance (EC). It is only after such detailed study and analysis that environmental clearances are issued subject to certain specific and standard conditions.

Proposals pertaining to Forest Clearance (FC) and diversion of forest land are submitted by the States/UTs for prior approval of Central government under Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980. Whenever a proposal for diversion of forest land is received, it is examined thoroughly, and due diligence is exercised to ensure that diversion is kept to the bare minimum. In cases where it is unavoidable, the forest area is allowed to be diverted subject to certain conditions, including Compensatory Afforestation (CA) and payment of Net Present Value (NPV), wherever necessary, the additional mitigation measures in the form of Soil and Moisture Conservation works, Wildlife Management plan etc. are also stipulated on case-to-case basis.

As per information available on the PARIVESH portal, during the last year (from 01.01.2025 to 31.12.2025), the Ministry granted Environmental Clearance (EC), together with prescribed general and specific conditions, to 516 proposals. The category wise and State-wise details of EC granted during the said period are provided in **Annexure – I**.

Further, during the last year (from 01.01.2025 to 31.12.2025), category-wise and State-wise number of proposals granted approval under the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 for diversion of forest land is provided at **Annexure-II**.

**(c) to (g)** As per the EIA Notification, 2006, as amended, it is mandatory for project proponents to submit half-yearly compliance reports in respect of the stipulated prior Environmental Clearance terms and conditions to the regulatory authority concerned on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year. The Regional Offices review the six-monthly compliance reports and carry out random inspections to validate self-reported compliance. Based on inspection reports received from the ROs, instances of environmental non-compliance are addressed in accordance with the provisions of Section 5, 15 and 19 of the Environment (Protection) Act, 1986 and Rule 4 of Environment (Protection) Rules, 1986.

The implementation of these provisions is guided by Standard Operating Procedure (SoP) established vide Office Memorandum dated 25.11.2022 for post-environmental clearance monitoring and compliance of projects, which prescribes the mechanism for taking action with respect to the observed non-compliance, including procedure of seeking clarification, issuing Show Cause Notice and concluding action. In addition, the State Pollution Control Boards are also empowered to take remedial actions in cases of violation of Consent to Operate and Consent to Establish conditions in accordance with Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.

Further, the monitoring of clearances granted by the Ministry for all development projects in forest areas, is well defined and undertaken by State/UT agencies and departments and is also assigned to Regional Offices of the Ministry. The State Government implements the provisions of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 in accordance with the statutory provisions provided in the Adhinyam and Rules and Guidelines issued under the Adhinyam. In case any violation over forest area is reported, the matter is dealt with as per the provisions in the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and Rules made thereunder.

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## Annexure-I

Category wise and State-wise details of Environmental Clearance Granted during the last year (from 01.01.2025 to 31.12.2025)

States	Project Category as per EIA Notification, 2006 as amended	
	A	B
Andhra Pradesh	22	0
Arunachal Pradesh	2	0
Assam	2	0
Bihar	5	3
Chandigarh	1	0
Chhattisgarh	36	1
Delhi	2	25
Goa	0	2
Gujarat	73	2
Haryana	7	66
Himachal Pradesh	2	1
Jammu And Kashmir	2	1
Jharkhand	8	1
Karnataka	20	8
Kerala	2	23
Madhya Pradesh	16	7
Maharashtra	50	4
Meghalaya	1	1
Odisha	19	0
Puducherry	2	0
Punjab	11	3
<b>Rajasthan</b>	<b>21</b>	<b>5</b>
Tamil Nadu	9	2
Telangana	7	1
Dadra and Nagar Haveli and Daman and Diu	0	1
Tripura	0	1
Uttar Pradesh	14	0
Uttarakhand	6	1
West Bengal	14	3
<b>Total</b>	<b>354</b>	<b>162</b>

**Annexure-II**

**Statement showing Category-wise number of proposals approved for use of land for non-forestry purpose under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 during the last year (from 01.01.2025 to 31.12.2025)**

<b>S. No.</b>	<b>Project Category</b>	<b>No. of Proposals approved</b>
1	Airport	1
2	Canal	10
3	Communication Post	157
4	Construction / Widening of Road including approach road to roadside establishments including bridges	616
5	Defence	48
6	Dispensary/Hospital	13
7	Drinking Water	445
8	Exploration & Survey	106
9	Forest Village Conversion	1
10	Hydel / Irrigation	55
11	Industry	45
12	Mining / Quarrying	50
13	Mining of Mineral Oil	1
14	Non-Conventional Source of Energy	5
15	Optical Fibre Cable	147
16	Others	442
17	Petrol Pump	731
18	Pipeline	198
19	Police Establishment like police stations / outposts / border outposts / towers in sensitive areas (identified by MHA)	3
20	Power Sub Station	7
21	Power Transmission Line	214
22	Railway	37
23	Re-Diversion/Land Use Change	111
24	Rehabilitation from Protected Area	1
25	School / Educational Institution	29
26	Telecommunication Line	2
27	Thermal Power	3
28	Village Electricity	2
29	Water / Rainwater Harvesting Structure	2
<b>Grand Total</b>		<b>3482</b>

**Statement showing State-wise number of proposals approved for use of land for non-forestry purpose under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 during the last year (from 01.01.2025 to 31.12.2025)**

<b>S. No.</b>	<b>State/ UTs</b>	<b>No. of Proposals approved</b>
1	Andaman and Nicobar Islands	9
2	Andhra Pradesh	47
3	Arunachal Pradesh	41
4	Assam	16
5	Bihar	93
6	Chandigarh	2
7	Chhattisgarh	61
8	Delhi	6
9	Goa	13
10	Gujarat	253
11	Haryana	426
12	Himachal Pradesh	64
13	Jammu And Kashmir	415
14	Jharkhand	30
15	Karnataka	154
16	Kerala	19
17	Madhya Pradesh	303
18	Maharashtra	131
19	Manipur	24
20	Meghalaya	7
21	Mizoram	12
22	Nagaland	1
23	Odisha	63
24	Punjab	451
25	<b>Rajasthan</b>	<b>97</b>
26	Sikkim	47
27	Tamil Nadu	34
28	Telangana	67
29	The Dadra and Nagar Haveli and Daman and Diu	5
30	Tripura	15
31	Uttar Pradesh	425
32	Uttarakhand	105
33	West Bengal	46
<b>Grand Total</b>		<b>3482</b>